

हैं तो क्या जनता को यों ही कटने-
मर्ने दिया जायेगा ?

f [SHRI T. PANDE: If the Government of Bihar does nothing in the matter and demarcates no boundary, will the people be allowed to be murdered?]

डा० के० एन० काटजू : जैसी कि
मैंने आपसे गुजरािश की कि इस मामले
में हमारा कुछ भी करने का इरादा
नहीं है जब तक कि दोनों गवर्नमेंट हमें
लिखें नहीं कि यह करो ।

t [DR. K. N. KATJU: As I have submitted
to you, we do not intend to do anything in this
matter unless both the Governments write to
us.]

श्री टी० पांडे : जब कि दोनों
गवर्नमेंट इस मामले को तय नहीं करती
हैं और देर लगाती हैं तो क्या आप
लोगों को इसी तरह मरने देंगे और
कुछ नहीं करेंगे ?

ttSHRI T. PANDE: If the two Gov-
ernments do not decide this question or delay
its decision, will you allow the people to die
in this way and will you take no action?]

डा० के० एन० काटजू : मैं उनको
मृत्युवाकवाद दूंगा ।

UDR. K. N. KATJU: I shall give my
blessings to them.]

LOAN OF CENTRAL GOVERNMENT OFFICERS TO PART B STATES

*507. SHRI H. C. MATHUR: Will the
Minister for STATES be pleased to state:

(a) the number of officers whose services
have been lent by the Government of India to
each of the Part B States; and

tEngKsh translation.

(b) the terms on which the services of
each of these officers have been so lent?

THE MINISTER FOR HOME AFFAIRS
AND STATES (DR. K. N. KATJU): The
information is being collected and will be
laid on the Table of the House when
received.

SHRI H. C. MATHUR: What procedure is
followed when selecting these officers for
posting to those States and what say do the
concerned States have in the matter?

DR. K. N. KATJU: I require notice.

SHRI H. C. MATHUR: This is no an-
swer, Sir, to such a simple question. I
seek the protection of the Chair. As a
matter of fact

MR. CHAIRMAN: You have asked for the
number of officers and the terms on which
they have been lent.

SHRI H. C. MATHUR: I think the number of
officers must not be very much and the Home
Ministry should have been able to collect this
information. Sir. It is a very unfair answer, as
they had enough time to collect it. But I did
not raise any issue on that, Sir. Whether he
has been able to collect it or not, it depends
upon the efficiency of that department. But
my question was: What is the procedure
followed? To give an answer to this, is it
necessary for the Home Minister to say that
he would like to have notice of this question
as to how they selected the officers, what is
the procedure followed in the selection of
these?

DR. K. N. KATJU: The hon. Member will
please look at the matter from my position.
He asks for detailed information and I do not
want to make an inaccurate answer. Therefore
I said that I required notice so that I may get
all the materials, rules, procedure, etc., and
put them before the House.

MR. CHAIRMAN: Dr. Katju, so far as
collecting the information is concerned, he is
satisfied that it requires

some time, what he asks is: Are there any general rules which are observed in selecting and posting the officers to such States?

SHRI H. C. MATHUR: This is not a matter of detail.

DR. K. N. KATJU: But then I do not carry everything in my head. I required notice because I do not have the material before me.

SHRI P. SUNDARAYYA: He need not carry everything in his head but he has a big department and it is for the department to put the material and he can read that thing.

SHRI K. MADHAVA MENON: Are the State Governments advised to take these officers or are they given at the request of the States?

DR. K. N. KATJU: There were, I think, certain rules of procedure when the Constitution was framed that certain high officers will have to be taken. When a request is made we take that request into consideration. But I repeat once again, it is not very fair to the Minister concerned that you ask for certain figures and when they have to be and are being collected my hon. friends expect the Ministers to carry everything from A to Z in their heads.

SHRI H. C. MATHUR: May I know, Sir, whether the Chief Secretaries appointed to the Part B States are required to be of the same seniority as in Part A States?

DR. K. N. KATJU: I really cannot answer this question straight off.

SHRI H. C. MATHUR: I am not asking him any question about facts and figures. These are very general questions.

MR. CHAIRMAN: Yes, what are they?

SHRI H. C. MATHUR: May I know whether the officers recommended and contemplated in the Gadgil Commit-

tee's Report have been appointed in Part B States?

DR. K. N. KATJU: If my hon. friend will give me a short notice question on all these, I will answer them.

CENTRAL ADVISORY COMMITTEE FOR RECRUITMENT TO THE ARMED FORCES

♦508. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) whether there is any Central Advisory Committee for the recruitment of the personnel for the Armed Forces of India;

(b) whether the Central Committee is taking any steps to set up State Advisory Committees; and

(c) what progress has been made by the Central Committee in recruiting the personnel?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) No, Sir.

(b) and (c). Do not arise.

SHRI M. VALIULLA: Is there any proposal to form a Central Advisory Committee?

SHRI SATISH CHANDRA: No, Sir. There is no proposal to form a Central Advisory Committee for general recruitment. A central Advisory Committee has been formed for recruitment to the Territorial Army only.

Shri M. VALIULLA: Are State Committees also formed for recruitment to the Territorial Army?

SHRI SATISH CHANDRA: Some State Advisory Committees have also been formed in consultation with the State Governments.

SHRI M. VALIULLA: With regard to part (c) of the question, may I know what the answer of the Government is with regard to the Territorial Army?